

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 86878 OF 2016

[Arising out of Order-in-Original No: 70/ST/COMMR/2016 dated 26th February 2016 passed by the Commissioner of Central Excise, Customs & Service Tax), Aurangabad.]

Gangakhed Sugar & Energy Ltd
Makhani Kodri Road, Gangakhed, Dist: Parbhani

... Appellant

versus

Commissioner of Central Excise, Customs & Service Tax
N-5 Town Centre, CIDCO, Aurangabad - 431030

...Respondent

APPEARANCE:

None for the appellant

Shri SBP Sinha, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85276/2025

DATE OF HEARING:	21/02/2025
DATE OF DECISION:	21/02/2025

PER: CORAM

It is seen from the records that, on 11th June 2024, withdrawal of
Learned Counsel for appellant from the case has been taken note of

and that directions were issued to Registry for notice to be served on the appellant. At subsequent hearings, scheduled on 19th August 2024 and 3rd December 2024, the appellant continued to be unrepresented.

2. It would appear that the appellant is not interested in pursuing the appeal and, therefore, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*